

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.215
Appeal/17(AHM)2023

Proceedings under Section 252(3) of Co. Act, 2013

IN THE MATTER OF:

Department of Income Tax
V/s
Vardhan Jewels Pvt Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Income Tax
Department : Ms. Maithili Mehta, Advocate
For the RoC : Ms. Rupa Sutar, Dy. RoC.

ORDER

On perusal of the publication report available on the DMS portal, though it is not legible, on enlargement reading, it contains no indication that this publication was carried out in the name of the ex-directors of the strike off company.

Learned Counsel for the applicant / Income Tax Department seeks indulgence to clarify the status of the publication qua the ex-directors of the strike-off company.

Re-list on 04.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)